

MR. SPEAKER: He has not yet replied.

SHRI SAUGATA ROY: Nine days have passed. From the West Bengal Government also there have been protests against the decision of the Government announced by Mr. Sikander Bakht, but he has not come forward in the House...

MR. SPEAKER: We have already addressed the Minister.

SHRI SAUGATA ROY: In the meantime ten refugees, Dandakarnya deserters, have been killed by Police firing in Kossipore in Burdwan District.

MR. SPEAKER: You took my permission only to enquire why no reply has been given, not to make a statement. (Interruptions)

SHRI S. NANJESHA GOWDA (Hassan): I have given notice for a question.

MR. SPEAKER: I am not answering questions here. If you have anything, you must come and enquire. Do not record.

SHRI S. NANJESHA GOWDA: **

MR. SPEAKER: If a question is allowed, it will appear in today's business. Every question is relevant. No recording.

SHRI S. NANJESHA GOWDA: **

MR. SPEAKER: You are joining others who are trying to disturb the proceedings of the House. If there is anything, you should come and discuss with me. A number of questions come, a number of statements come; I select it on the basis of what I consider important. But if you disturb it.....Do not record.

SHRI S. NANJESHA GOWDA: **

SHRI VAYALAR RAVI (Chirayinkil): Rule 41 (xi) and (xviii) says that 'it shall not raise questions of policy too large to be dealt with within the limits of an answer to a question'.

MR. SPEAKER: What are you raising?

SHRI VAYALAR RAVI: I am coming to that. Then it says: 'it shall not relate to a matter with which a Minister is not officially connected'. Here yesterday....

MR. SPEAKER: You cannot raise a point of order on a proceeding which is over. The rule is very firm. You can only raise it at the time when the House is seized of it. You cannot raise a point of order now.

SHRI VAYALAR RAVI: I am on a different matter. This is a matter of policy on which I need a clarification. Yesterday, while answering, Mr. Fernandes said:

असल में रा-रबड़ की कमी है और इसी लिये 15 हजार टन रा-रबड़

MR. SPEAKER: The rule is very clear. You should have raised it yesterday and not today.

SHRI VAYALAR RAVI: We could not hear it. (Interruptions)

SHRI SHYAMNANDAN MISHRA (Begusarai): I want to make a submission.

MR. SPEAKER: Once you make a submission, others will follow.

SHRI SHYAMNANDAN MISHRA: I am submitting to you that I have every right to raise a point of order with regard to anything that happened yesterday. But for that the proper course is, first to meet you in your chamber and then raise that matter in the House. Otherwise, I cannot give up my right to raise a point of order with regard to anything that happened yesterday.

MR. SPEAKER: The rule lays down two things that whenever a point of order is to be raised, it must be raised when the House is seized of the particular proceedings and not otherwise. That is very clear in the rules. The rule itself lays down that.

The second point is that the Speaker has one jurisdiction. It can be raised between one item and another... We shall discuss it at a proper time.

SHRI VAYALAR RAVI: Faulty statement..

MR. SPEAKER: For that you have other procedure.

SHRI SHYAMNANDAN MISHRA: Supposing, I had not been present on that day....

MR. SPEAKER: You cannot raise it.

SHRI SHYAMNANDAN MISHRA: It is irregular. The Chair gave a ruling which was not in conformity with the Rules of Procedure, then I have every right to bring it to the

notice of the Chair that something is irregular...

MR. SPEAKER: Mr. Mishra, you are evidently not following it. What he is complaining of is not against the Chair's ruling. His complaint is against the statement made by the Minister. Papers to be laid on the Table. (Interruptions).

12.10 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES, ETC. GIVEN BY MINISTERS DURING VARIOUS SESSIONS

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (SHRI LARANG SAI): I beg to lay on the Table the following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

(1) Statement No. XXII—Twelfth Session, 1974.	} Fifth Lok Sabha.
(2) Statement No. X—Seventeenth Session, 1976	
(3) Statement No. VII—First Session, 1977.	} Sixth Lok Sabha.
(4) Statement No. X—Second Session, 1977.	
(5) Statement No. VI—Third Session, 1977.	
(6) Statement No. III—Fourth Session, 1978.	
(7) Statement No. IV—Fourth Session, 1978.	
(8) Statement No. V—Fourth Session, 1978.	

[Placed in Library. See No. LT-2462/78].

RAM KIRPAL SINHA: I beg to lay on the Table—

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS AND MISCELLANEOUS PROVISIONS ACT.

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR.

(1) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1978 (Hindi and English versions) published in Notification No. G.S.R. 804 in Gazette of India dated the 17th June, 1978,